

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
STARRED QUESTION NO. 370
TO BE ANSWERED ON 12.12.2016**

FUNCTIONING OF EPFO

**†*370. SHRIMATI NEELAM SONKER:
SHRI MANSHANKAR NINAMA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the rules/regulations and the guidelines for registration of workers especially in the unorganised sector under the Employees' Provident Fund Organisation (EPFO);**
- (b) the number of employees of both organised and unorganised sectors registered under EPFO, State/UT-wise;**
- (c) whether the Government has launched online services for EPF customers and if so, the details thereof along with the number of workers likely to be benefited therefrom, State/UT-wise; and**
- (d) the other measures taken by the Government to make the functioning of EPFO more transparent and convenient for all stakeholders?**

**ANSWER
MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 370 TO BE ANSWERED ON 12.12.2016 BY SHRIMATI NEELAM SONKER AND SHRI MANSHANKAR NINAMA REGARDING FUNCTIONING OF EPFO.

(a) The Employees' Provident Funds & Miscellaneous Provisions (EPF & MP) Act, 1952 applies to every establishment which employs 20 or more persons and is either a factory engaged in an industry specified in Schedule-I or the Act has been made applicable to it by notification in the Official Gazette. There is no distinction between organized sector and unorganized sector for the purpose of coverage of establishments or registration of employees under EPF & MP Act, 1952.

(b) The average number of contributing Employees' Provident Fund (EPF) members during 2015-16 is at Annex. No separate details in respect of unorganized and organized sectors are available with EPFO.

(c) & (d) The Government has launched the following online services for EPF stakeholders:

(i) For Employers: Electronic-Cum-Challan Receipt (ECR); Online Registration of Establishment (OLRE); and Online filing of returns by Exempted Establishments.

(ii) For employees: Universal Account Number (UAN); E-Passbook; Online payment through NEFT; and Facility for online transfer claim submission.

(iii) For Pensioners: Disbursement of Pensions through the core banking system.

The various services will not only benefit the members who are contributing to the Fund but will also benefit the workers who are presently not contributing.

Contd..

The other measures include:

- (iv) Updation of member accounts in a single day.**
- (v) Internet banking facility for the employers to make their remittance through online banking.**
- (vi) SMS & mobile facilities to the members and employers intimating instantaneous details of monthly transactions, Mobile Applications, Missed call service, short code SMS Services have also been introduced.**
- (vi) “Know your claim” status.**
- (vii) Submission of Digital Jeevan Pramaan Certificate.**

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ANNEX REFERRED TO IN REPLY TO PART (b) OF LOK SABHA STARRED QUESTION NO. 370 FOR REPLY ON 12.12.2016 BY SHRIMATI NEELAM SONKER AND SHRI MANSHANKAR NINAMA REGARDING FUNCTIONING OF EPFO.

Average contributing members as on 31.03.2016 (State/UT-wise)

State/UT	Contributing Members
Andhra Pradesh (including Telangana)	32,92,532
Bihar	2,88,521
Chhattisgarh	3,60,161
Delhi	24,92,295
Goa	1,64,211
Gujarat (includes Daman & Diu and Dadra & Nagar Haveli)	24,97,819
Haryana	19,12,951
Himachal Pradesh	2,59,115
Jharkhand	4,23,029
Karnataka	45,61,743
Kerala (including Lakshadweep)	10,07,328
Madhya Pradesh	9,03,547
Maharashtra	74,99,727
States of Assam, Arunachal Pradesh, Tripura, Meghalaya, Nagaland, Manipur & Mizoram (North-Eastern Regions)	2,86,388
Odisha	6,77,821
Punjab (including Chandigarh)	9,88,938
Rajasthan	8,75,822
Tamil Nadu (including Puducherry)	45,27,430
Uttarakhand	4,75,648
Uttar Pradesh	16,44,800
West Bengal (including Sikkim and Andaman & Nicobar Islands)	24,82,614
Total	3,76,22,440
